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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Public Notice No. 48/2009-2014 (RE- 2013)

New Delhi, the 10th January, 2014

Subject: Amendment in Para 5.3.1 of Handbook of Procedure Vol.I, 2009-2014.

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy 2009-2014, the Director General of Foreign Trade hereby makes the following amendment in sub-para (a) of para 5.3.1 of the Handbook of Procedure Vol.I, 2009-2014:

2. Existing sub-para (a) of para 5.3.1 shall be replaced and the amended sub-para shall read as under (new sentence being added at the end of the para is in bold letters for easy reference):

*“(a) Authorization holder shall produce to the concerned RA a certificate from the Jurisdictional Central Excise Authority, confirming installation of Capital Goods at factory/premises of authorization holder or his supporting manufacturer(s)/vendor(s) within six months from date of completion of import. **However, extension in time for Installation of Capital Goods upto a maximum period of 18 months from the date of completion of import may be considered by the concerned RA.**”*

Effect of this Public Notice: Power for extension in time for installation of Capital Goods is being delegated to regional authorities.

Sd/-
(Anup K. Pujari)
Director General of Foreign Trade
email: dgft@nic.in

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